

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.No.2

IN

CIVIL APPEAL No.1193 OF 2012

DR. SUBRAMANIAN SWAMY

.....APPELLANT

VERSUS

DR. MANMOHAN SINGH AND ANR.

.....RESPONDENTS

O R D E R

This is an application by Sri Abraham T J for his impleadment as party in Civil Appeal No.1193 of 2012 so as to enable him to seek clarification of some of the observations made in Judgment dated 31.01.2012.

We have heard learned counsel for the applicant and perused the record.

In our considered view, the application is wholly misconceived and there is no valid ground or justification to entertain the prayer made in the application. The applicant has not been able to show his locus to get himself impleaded in a decided matter or seek indirect review of the judgment.

With the above observation, the application is dismissed.

.....J.  
(G.S.SINGHVI)

.....J.  
(V. GOPALA GOWDA)

NEW DELHI;  
JULY 1, 2013.

ITEM NO.51

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.No.2 IN CIVIL APPEAL NO(s). 1193 OF 2012

DR. SUBRAMANIAN SWAMY

Appellant (s)

VERSUS

DR. MANMOHAN SINGH AND ANR.

Respondent(s)

(With appln(s) for impleadment and office report)

Date: 01/07/2013 This I.A.was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Appellant(s)/            Mr.Shekhar G.Devasa, Adv.  
Applicant                    Mr.K.V.Dhananjay, Adv.  
                                     Mrs. Sudha Gupta, A.O.R.

For Respondent(s)            Mr.Rajiv Nanda, Adv.

UPON hearing counsel the Court made the following  
O R D E R

The application is dismissed in terms of the signed order.

(Satish K.Yadav)  
Court Master

(Usha Sharma)  
Court Master

( Signed order is placed on the file )